HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

BA No. 109/2015 IA No. 01/2015

Akhter Bi and another

...Applicant(s)

Through: - Mr. S.H Rather, Advocate

V/S

State of Jammu and Kashmir and others

...Non-applicant(s)

Through:- None

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicants submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 06.05.2020 Tarun